

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont.(Cvl.) Case No. 768 of 2019
(Ram Pyari Devi Vs. the State of Jharkhand & Ors.)
With

Cont.(Cvl.) Case No. 770 of 2019
(Sahodra Devi Vs. the State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioners : Mr. Sanjay Kr. Pandey, Advocate
For the Opposite Parties : Mr. Sachin Kumar, AAG-II
Mr. Deepak Kr. Dubey, AC to AAG-II

I.A. No.1528 of 2021 in Cont.(Cvl.) Case No. 768 of 2019

with

I.A. No.1524 of 2021 in Cont.(Cvl.) Case No. 770 of 2019

09/ 17.04.2021 These interlocutory applications have been preferred by the opposite parties for extension of time for compliance of the Court's order dated 05.09.2018.

Mr. Sachin Kumar, learned counsel for the opposite parties submits that the cases of the petitioners are under consideration and as such, seeks some more time.

Prayer is allowed.

Accordingly, I.A. No.1528/2021 and I.A. No. 1524/2021 stand allowed.

Cont.(Cvl.) Case Nos. 768 & 770 of 2019

Mr. Sachin Kumar, learned AAG assisted by Mr. Deepak Kumar Dubey, appears on behalf of the Opposite Party-State submits that already an amount of Rs.5/- lacs (approximately) have been deposited in the bank account of the petitioner of Cont.(Cvl.) Case No. 768 of 2019 on 13.04.2021 as well as in the bank account of the petitioner of Cont.(Cvl.) Case No. 770 of 2019 on 16.04.2021. He further submits that regarding rest of the amount, the State has already taken steps for the same but due to the present situation, same could not be paid to the petitioners and as such there is substantial compliance.

This Court is satisfied with the Statement made by the learned AAG. However, the State is directed to come with a specific affidavit, showing the full compliance of the Court's order dated 05.09.2018.

Put up these cases on 18.06.2021.

(Dr. S.N. Pathak, J.)